

**IN THE CENTRAL ADMINISTRATIVE TRIAUNAL**

AHMEDABAD BENCH

*NO  
P.R.D.C.R.C.  
to legal Heirs*

**O.A. No.** 88 of 1993  
**T.A. No.**

**DATE OF DECISION 15-4-1993**

Shri D.U. Vanjara Petitioner

Shri K.J. Thaker Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*No.*

Shri D.U. Vanjara

Through legal heirs  
Shri Amarsinh Umedji Vanjara,  
Pethapur, In the Bazar,  
Opp. Ambaji Mataji's Temple,  
Tal. Dist. Gandhinagar

Applicant.

Advocate Shri K.J. Thaker

Versus

1. Divisional Railway Manager (E)  
Rajkot, Western Railway, Rajkot.

2. Chief Executive Officer,  
Western Railway, Chruchgate,  
Bombay.

Respondents

O R A L J U D G E M E N T

In

O.A. 88 of 1993

Date: 15-4-1993

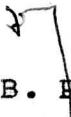
Per Hon'ble Shri N.B. Patel

Vice Chairman.

The applicant and his advocate are not present. Dismissed for default.

  
(V. Radhakrishnan)

Member (A)

  
(N.B. Patel)

Vice Chairman.

\*AS.

DATE	OFFICE REPORT	ORDERS
30-7-93		<p>Notice returnable on 20-8-1993.</p> <p><i>16</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p>(N.B. Patel) Vice Chairman.</p>
20-8-93		<p>*AS.</p> <p>Mr. Thakkar for the applicant and Mr. Shevde for Mr. Kyada for the respondents present.</p> <p>Since the original applicant was dismissed before admission, it is not necessary to await for reply from respondents. The facts mentioned in the application, which we find to be disclosed as sufficient cause for preventing the applicant's advocate from appearing before the Tribunal, <i>civil forum</i>, application is allowed.</p> <p>Order dismissing O.A. No. 88/93 is set aside and the said O.A. is restored to file. M.A. No. 265/93 stands disposed of accordingly.</p> <p>O.A. adjourned to 13-9-93 for admission and hearing.</p> <p><i>16</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p>(N.B. Patel) Vice Chairman.</p>
		<p>*AS.</p> <p><i>other</i></p> <p>As the learned Member of the Bench is not available, the matter is adjourned to 13-9-93.</p> <p><i>16</i></p> <p>(N.B. Patel) Vice Chairman.</p>
13-9-93		

Copy,  
or officials  
P.M  
23/8/93

DATE	OFFICE REPORT	ORDERS.
20/9/93		<p>Admitted. Mr. Kyada files appearance.</p> <p>As copy of the application is already furnished to him, the case is adjourned to 4.10.1993 for filing reply. Priority to be given to the case.</p> <p><i>VR</i></p> <p>People Subs. Reply w/o Lokad. O 11/10/93</p>
4-10-93.		<p><i>VR</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p>(N.B. Patel) Vice Chairman</p> <p>At the request of Mr. Kyada, adjourned to 18-10-1993 for filing reply.</p> <p><i>VR</i></p> <p>Reply is not find S 15/10</p>
18-10-93		<p>*AS.</p> <p>other</p> <p>As the learned Member of the Bench is not available, the matter is adjourned to 25-10-93.</p> <p><i>VR</i></p> <p>(N. B. Patel) Vice Chairman</p>

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

O.A. No. 88/93

Exhibit

DATE OF DECISION 25/10/93

Mr. D. U. Vanjara Petitioner

Mr. K. J. Thaker Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
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No

Shri D.U.Vanjara,  
Through: Legal Heirs  
Shri Amarsinh Umedji Vanjara,  
Pethapur, In the Bazar,  
Opp.Ambaji Mataji's Temple,  
Tal.District Gandhinagar.

: Applicant

(Advocate: Mr.K.J.Thaker)

Versus

1. Divisional Railway Manager (E)  
Rajkot, Western Railway,  
Rajkot.
2. Chief Executive Officer,  
Western Railway, Churchgate,  
Bombay.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL JUDGMENT

IN

O.A./88/93

Date: 25/10/93

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Mr.Thaker, the learned advocate appearing for the applicant, states that, according to the applicant, some amount payable to him as the nominee of his deceased brother, who was a Railway employee, has not been paid to him and that the applicant will make a representation in that behalf to the appropriate authorities and the applicant will be satisfied, if the Tribunal directs the authorities to take a decision on his representation within a reasonable period. In the circumstances, the applicant is directed to make a representation, if so thought fit by him, within a period of four weeks hereof and, if the applicant makes such a representation within the said period, the respondents are directed to take decision

thereon, within a period of eight weeks from the date of the receipt of the representation by them and to communicate their decision to the applicant, within a period of seven days after taking the decision.

In view of these directions, Mr.Thaker seeks permission to withdraw the application with liberty to move a fresh application in the event of the applicant being dissatisfied with the decision that might be taken on his representation. Permission granted with liberty as prayed for. O.A. stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N. B. Patel)  
Vice Chairman

a. a. ab.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BEACH

AHMEDABAD

Application No. 07/88/93 of 199

Transfer Application No. — Old Writ Pet. No. —

C E R T I F I C A T E

Certified that no further action is required to be taken  
and the case is fit for consignment to the ~~Recd~~ room (Decided).

Dated : 28/10/93

Counter ~~dated~~ :

*Redhwan* 11.11.93  
Section Officer/Court Officer

Sign. of the dealing Assistant.

AHMEDABAD BENCH

Application No. 88 of 1993.

Transfer Application No. \_\_\_\_\_ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 24/5/93.

Countersigned :

AN Revol  
26/5/93

Section officer/Court officer.

ICR Bhulka  
Signature of the  
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

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CAUSE TITLE OA 188/93 OF #9

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VERSUS  
U. A. I. & O. H. S.

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